

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

9. Intervention Petition/4/2024 In C.A.(CAA)287(MB)2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 15.07.2024**

**NAME OF THE PARTIES: - Assistant Commissioner of Central Goods
and Service Tax Division-VI: Mumbai West
V/s
Agile Real Estate Private Limited
IN THE MATTER OF
Agile Real Estate Dev Private Limited**

**Section: - Any other provision - Govt body Section 230-232 - Second Motion,
Companies Act, 2013**

ORDER

Intervention Petition/4/2024: -

Presence: -

Adv. Disha Shah i/b Adv. Subir Kumar ...Applicant i.e. CGST Department.

Adv. Devanshi Sethi i/b Adv. Hemant Sethi

... Petitioner/Respondent through VC.

Counsel for the Petitioner seeks time to file reply to the Intervention Petition.
Time granted. Let the reply be filed within a period of three weeks by serving a
copy of the reply to the counsel for the other side. List this matter on **02.09.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

12. C.P.(CAA)/234(MB)2023 In C.A.(CAA)/287(MB)2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 15.07.2024**

NAME OF THE PARTIES: - Agile Real Estate Dev Private Limited

Section: - 230-232 of Companies Act, 2013

ORDER

C.P.(CAA)/234(MB)2023 In C.A.(CAA)287(MB)2022: -

Presence: -

None Present

..... Petitioner/Applicant.

List this matter on **23.09.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)